

give compensation to the owners of the houses; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): The State Government have advised that:-

(a) 147 houses belonging to the minority community of the Valley are suspected to have been set on fire in Srinagar by the terrorists during 1991 (upto 31st October);

(b) 50% of the estimated loss upto a maximum of Rs. 1 lakh is paid as exgratia assistance in such cases;

(c) 37 cases have been sanctioned amounting to Rs. 28.73.650 and other cases are in process at various stages.

[*Translation*]

**"Ambedkar Grams"**

\*153. SHRISANTOSH KUMARGANGWAR: Will the Minister of WELFARE be pleased to state:

(a) whether there is any scheme to develop Scheduled Castes dominated villages in various States of the country under Dr. Bhimrao Ambedkar's Centenary Celebrations and to rename them as "Ambedkar Grams";

(b) if so, the number of such villages developed so far in various States and the number of villages likely to be developed; and

(c) the expenditure incurred thereon so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The Government of U.P. during 1990-91 selected 315

villages with majority Scheduled Castes population for integrated development. During 1991-92 Government of U.P. proposes to take up the integrated development of 392 villages with majority population of Scheduled Castes.

In 1990-91 the Government of Kerala implemented a scheme for comprehensive development of 212 SC/ST habitats by providing basic amenities and infrastructural facilities. These SC/ST habitats were named Ambedkar Gramams. The Ambedkar Gramam programme has been completed in 114 Gramams. The Ambedkar Gramam programme has been completed in 114 Gramams. Developmental activities in the remaining Gramams are under various stages of execution. The Ambedkar Gramam programme is expected to be completed by March 1992.

(c) The Government of U.P. has incurred an expenditure of Rs. 547.67 lakhs in 1990-91. The Government of Kerala has incurred an expenditure of Rs. 13.98 crores till 31.7.1991.

[*English*]

**Welfare of Scheduled Tribes**

\*154. DR. VISWANATHAM KANITHI: Will the Minister of WELFARE be pleased to state:

(a) the amount spent on the welfare of Scheduled Tribes during each of the last three years, and the number of families so benefited;

(b) the number of educated unemployed Scheduled Tribes in the country, State-wise; and

(c) whether the Government have any scheme to provide job opportunities to all educated unemployed Scheduled Tribes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The amount spent under the Tribal Sub-Plan for the Welfare of Scheduled Tribes during the each

of the last three years and the number of Scheduled Tribe families assisted under family beneficiary-oriented programmes are as under:-

<i>Year</i>	<i>Expenditure under Tribal Sub-Plan</i>	<i>No. of Scheduled Tribal families assisted</i>
		<i>(Rs. in lakhs)</i>
1988-89	18000.00	11,61,483
1989-90	20550.00	10,25,204
1990-91	22546.118	8,92,747
1988-89 to 1990-91	64096.118	30,79,434

The State-wise number of educated Scheduled Tribe job seekers on the live register of the employment exchange in the country by the end of December, 1989 is given in the attached Statement.

There is reservation for Scheduled Tribes in civil posts and services under the Union and State Governments, Public Sector undertakings and Public Sector Banks for

Scheduled Tribes. Centrally sponsored schemes of scholarships, hostels, ashram schools, etc. are being implemented to enable to Scheduled Tribes to get education to enable them to compete for various service. Coaching and training facilities for preparing S.T. candidates for competitive and entrance examinations are also provided. Vocational Training is also imported to equip them for self employment.

#### STATEMENT

*No. of educated Scheduled Tribe Job seekers on the live register of Employment Exchanges in the country (as on 31.)*

<i>Sl. No.</i>	<i>State/U.T</i>	<i>No. of Scheduled Tribe job seekers</i>
1	2	3
1.	Andhra Pradesh	23.3
2.	Arunachal Pradesh	0.2
3.	Assam	46.6

<i>Sl. No.</i>	<i>State/U.T</i>	<i>No. of Scheduled Tribe job seekers</i>
1	2	3
4.	Bihar	94.7
5.	Goa	@
6.	Gujarat	44.0
7.	Haryana	0.3
8.	Himachal Pradesh	7.9
9.	Jammu & Kashmir	0.6
10.	Karnataka	7.5
11.	Kerala	5.2
12.	Madhya Pradesh	76.2
13.	Maharashtra	50.6
14.	Manipur	25.5
15.	Meghalaya	7.5
16.	Mizoram	11.0
17.	Nagaland	14.5
18.	Orissa	22.3
19.	Punjab	@
20.	Rajasthan	26.4
21.	Sikkim	.
22.	Tamil Nadu	2.8
23.	Tripura	2.1
24.	Uttar Pradesh	4.0
25.	West Bengal	31.5

<i>Sl. No.</i>	<i>State/U.T</i>	<i>No. of Scheduled Tribe job seekers</i>
1	2	3
26.	Andaman & Nicobar Islands	0.1
27.	Chandigarh	0.1
28.	Dadra & Nagar Haveli	0.1
29.	Delhi	0.5
30.	Daman & Diu	**
31.	Lakshadweep	1.7
32.	Pondicherry	0.1
Total		510.5

- Note:-**
- \* No Employment Exchange is functioning in this State
  - \*\* Data not maintained.
  - @ Figures less than 50.
  - Figures may not add up to total due to rounding off.

#### **Financial Position of State Electricity Boards**

\*155. SHRI GOPI NATH GAJAPATHI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to take steps to make the State Electricity Boards financially sound;

(b) if so, the steps taken by the Government in this direction;

(c) whether the State Government have been taken into confidence while implementing new measures; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (d). State Electricity Boards are autonomous bodies under the State Government. However, it has been the endeavour of the Government of India to improve the financial performance of the State Electricity Boards.

State Government have been impressed upon from time to time including in the Power Ministers' Conferences held in September 1990, February 1991 and September 1991, to manage the operations of the State Electricity Boards in such a manner as would